

(5)

OA 805/93

1.2.2000 Hon. Mr. Justice Neelam Sanjiva Reddy, VC
Hon. Mr. S. Biswas, A.M.

In this case as the Counsel for the
appellant died notice was ordered on
6.1.99 to the appellant. Notice was
actually issued to the appellant on
25.1.99 and no undelivered notice has
been received. It is presumed that
appellant has received notice and
still not take steps in representing
the matter hence this OA is dismissed for
default.

SO
A.M.

VA
VC

WY